

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 153 OF 2015

Dated: 09th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Damodar Valley Corporation	...	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S,K. Chaturvedi for R-1

Mr. Manish Kumar Srivastava for R-4

Mr. Rishabh Donnel Singh for R-6

ORDER

The learned counsel for the respondent no.4 seeks three weeks' time to file reply. He may file the same on or before 01.12.2017 after serving copy on the other side along with IA stating reasons for the delay in filing reply. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

List the matter for hearing on 08.01.2018.

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

mk/vt